

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
STARRED QUESTION NO. 252
ANSWERED ON 20.12.2023

ESTABLISHMENT OF DMF

†*252. SHRI GUHA RAM AJGALLEY:

Will the Minister of MINES be pleased to state:

- (a) the status of establishment of District Mineral Foundation (DMF) in every district affected by mining works;
- (b) whether the Government has identified high priority and other priority areas in Chhattisgarh under the Pradhan Mantri Khanij Kshetra Kalyan Yojana; and
- (c) if so, the details of work done so far?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (c): A statement is laid on the table of the House.

THE STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. †*252 REGARDING 'ESTABLISHMENT OF DMF' ASKED BY SHRI GUHA RAM AJGALLEY, MEMBER OF PARLIAMENT FOR REPLY ON 20TH DECEMBER 2023.

(a): Section 9B of MMDR Act empowers State Governments to establish District Mineral Foundation (DMF) to work for welfare and benefit of persons, and areas affected by mining related operations and make rules for composition and functions of the DMFs in the State. Under section 20A of the MMDR Act, Union Government circulated Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) guidelines on 16.09.2015 with directions to State Governments to incorporate the same into the DMF rules framed by them. Funds under DMF are accrued at the concerned districts and are utilised by the district DMF as per the guidelines for implementation of projects under PMKKKY. Accordingly, DMF has been constituted in 644 districts in 23 States. Details of State wise fund collection and amount spent is attached as Annexure I.

(b): As per PMKKKY guidelines, at least 60% of the funds are to be spent on High Priority areas like Drinking Water, Environment Preservation and Pollution Control measures, Health Care, Education, Welfare of Women and Children, Welfare of aged and disabled, Skill Development, Sanitation and up to 40% of the fund are to be spent on other priority activities like Physical infrastructure, Irrigation, Energy and watershed development, and Any other measures for enhancing environmental quality in mining district. In exercise of the powers conferred by Section 9B, Section 15(4) and Section 15A of the MMDR Act, 1957, Government of Chhattisgarh has notified Chhattisgarh District Mineral Foundation Trust Rules, 2015, which, inter-alia, prescribes the composition and function of DMF, manner in which DMF shall work and procedure of utilization of funds under DMFs. Under the Chhattisgarh DMF Rules, 2015, section 22, sub-section (2) and (3), the State incorporated the provision of PMKKKY with regard to the identification of high-priority areas and other priority areas.

(c): As per the Chhattisgarh State DMF rules, at least 60% of the funds are to be spent on High Priority areas like drinking water supply, environment preservation and pollution control, health care, education, agriculture, welfare of women and children, aged and disabled, skill development, sanitation, jan kalyankari yojna (ujjawala yojana) and sustainable livelihood. Up to 40% of the fund are to be spent on other priority activities like physical infrastructure, irrigation, energy and watershed development, public transport, conservation of culture values, promotion of youth activities and basic facilities. Details of works in high priority areas and other priority areas in Chhattisgarh is attached as Annexure II.

Annexure-I referred to in reply to part (a) of Starred Question No – *252

Sr. No.	State	DMF Collection (in Rs. crore)	Amount Spent (in Rs. crore)
1	Andhra Pradesh	1888.6	665.1
2	Chhattisgarh	12053.4	9334.3
3	Goa	243.4	53.2
4	Gujarat	1480.2	668.9
5	Jharkhand	11861.0	5875.7
6	Karnataka	4467.5	2040.8
7	Maharashtra	4773.8	1883.8
8	Madhya Pradesh	6624.1	2629.8
9	Odisha	24596.3	14507.5
10	Rajasthan	8728.9	4019.8
11	Tamil Nadu	1293.4	760.6
12	Telangana	3703.9	3171.5
13	Assam	117.3	76.9
14	Bihar	129.7	21.6
15	Himachal Pradesh	307.0	52.1
16	Jammu & Kashmir	65.2	20.5
17	Kerala	67.0	0.0
18	Meghalaya	89.2	7.7
19	Uttarakhand	375.6	143.3
20	Uttar Pradesh	1604.0	744.5
21	West Bengal	148.6	36.4
22	Punjab	174.9	42.1
23	Haryana	91.2	14.9
Total		84884.2	46771.0

Annexure-II referred to in reply to part (c) of Starred Question No – *252

S. No.	Sectorwise work	Number of projects	Number of projects completed	Number of projects scrapped/ cancelled	Number of ongoing projects	Amount Sanctioned (In ₹ Cr.)	Amount Spent (in ₹ Cr.)
High Priority work- 60%							
1	Drinking water supply	8068	5499	490	2079	641.57	455.31
2	Environment Preservation and pollution control measures	1584	962	140	482	256.19	170.41
3	Health	5401	3629	511	1261	1356.10	980.61
4	Education	17547	11509	1710	4328	3191.42	2190.16
5	Welfare of Women and Children	4644	3512	375	757	705.95	495.26
6	Agriculture	13340	8482	1504	3354	1621.16	1219.62
7	Welfare of aged and disabled people.	391	260	45	86	92.94	66.89
8	Skill development	2441	1666	190	585	447.58	322.67
9	Sanitation	2052	1309	115	628	240.51	182.37
10	Jan Kalyankari Yojna (Ujjawala Yoyana)	714	443	4	267	247.46	211.55
11	Sustainable Livelihood	627	320	55	252	117.96	74.33
Sub Total (A)		56809	37591	5139	14079	8918.84	6369.18
Other Priority work-40%							
1	Physical infrastructure	22781	13156	1195	8430	3188.61	1990.52
2	Irrigation.	1459	971	166	322	347.67	207.99
3	Energy and watershed development	4153	3019	362	772	607.64	489.85
4	Public Transport	16	11	0	5	17.93	17.05
5	Conservation of Culture Values	1546	306	38	1202	121.51	84.08
6	Promotion of Youth Activities	513	282	8	223	122.64	85.92
7	Basic Facilities	90	42	1	47	15.51	11.73
8	Other	538	384	26	128	102.52	77.94
Sub Total (B)		31096	18171	1796	11129	4524.03	2965.08
Total		87905	55762	6935	25208	13442.9	9334.3
